

Annexure-8

Name of the corporate debtor: Arch Pharmalabs Limited; Date of commencement of CIRP: 15.05.2024; List of creditors as on: 26.02.2025

List of Operational creditors (other than Workmen and Employees and Government Dues) (Amount in ₹)

Sr. No	Name of creditor	Identification No.	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Antara Gautam Ashra		01.06.2024	23,68,674.00										23,68,674.00	Under Verification.
2	Axis Trustee Services Limited		31.05.2024	49,88,925.00	49,88,925.00									0.00	Provisionally Admitted
3	Gautam Rasiklal Ashra		23.05.2024	34,86,853.00										34,86,853.00	Under Verification
4	M/S Krishna Solvechem Ltd		23.05.2024	9,18,87,276.41	2,36,21,491.00									6,82,65,785.41	Provisionally Admitted
5	Narsimha Shibroor Kamath		23.05.2024	34,86,853.00										34,86,853.00	Under Verification
6	Shruti Vishal Rao		23.05.2024	11,68,709.00										11,68,709.00	Under Verification
7	Vibha Gagan Sharma		23.05.2024	11,68,709.00										11,68,709.00	Under Verification
8	National Securities Depository Ltd		04.06.2024	4,16,846.65	3,31,156.00									85,690.65	Provisionally Admitted
9	Arshiya Logistics Service Limited		23.07.2024	1,33,82,933.00										1,33,82,933.00	Under Verification
10	AB Aqua Mech Industries		05.02.2025	2,20,623.03	2,20,623.03									0.00	Provisionally Admitted
11	Gurukripa Engineering Works		16.02.2025	39,12,087.19	35,12,087.19									4,00,000.00	Provisionally Admitted
	Total			12,64,88,489.28	3,26,74,282.22									9,38,14,207.06	

*The claims has been accepted/ admitted provisionally as per best estimate in terms of Regulation 14 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 on the basis of documents and information submitted by creditors since no data/ information has been received from the corporate debtor to enable us to cross verify the claims with the records and books of the Corporate Debtor.